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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Appeal No. : C/413/2008-CU[DB]

Dated: 13/06/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

MEET TRADERS
A-10, SECTOR-10, NOIDA (U.P.)

MEET TRADERS

(Appellant)

VS

**C.C. NEW DELHI (IMPORT &
GENERAL)**

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. C/A/162/2012-CU[DB] dated 07/06/2012 passed by the Tribunal under section

Assistant Registrar
CUSTOMS Appeal Branch

Copy To,
1. Respondent

C.C. NEW DELHI (I & G)
New Custom House, Near I.G.I. Airport,
New Delhi 110037.

2. Advocate(s) / Consultant(s):

3. **C.D.R**

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File



Assistant Registrar
CUSTOMS Appeal Branch

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 7.6.2012

Custom Appeal No. 413 of 2008

[Arising out of the Order-in-Appeal No. 54/08 dated 31.8.2007 passed by the Commissioner of Customs (Appeals), New Delhi]

For Approval & signature :

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

M/s Meet Traders

Appellants

Vs.

CC, New Delhi

Respondent

Appearance:

Appeared for Appellant : None
Appeared for Respondent : Shri K.P. Singh, A.R.

CORAM: Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

Final Order No. SC/A/162/12-ay dated.....

Per **Archana Wadhwa** :

On matter being called today nobody appeared. We find that the matter was earlier listed on 20.3.2012 and a notice of hearing was sent to the appellant. The same stands returned

back by the postal authority with the remarks "company has been closed". However, in the interest of justice, another notice was issued for today which also stands returned by the postal authority with the remarks "left and no address".

2. In view of the above, no purpose is going to be served by keeping the appeal papers on record. No alternative address stands given by the appellant so as to communicate the date of hearing to him. We accordingly dismiss the appeal for non-prosecution with liberty to the appellant to apply for restoration on showing a reasonable cause.

(Dictated & pronounced in open Court)

(~~Archana~~ Archana Wadhwa)
Member (Judicial)

(~~Mathew~~ Mathew John)
Member (Technical)

RM